

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-119/2001/2088/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Sharmila Bhuyan,
District and Sessions Judge,
Nalbari.

Dated Guwahati the 31st March, 2022.

Sub: **Partial cancellation of commuted leave.**

Ref:- Your letter No. DJNB/1773 Date 28.03.2022

Madam,

With reference to the above, I am directed to inform you that your prayer for **withdrawal of commuted leave from 04.04.2022 to 06.04.2022**, has been granted.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-119/2001/2089-2090/A, dated 31.03.2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)